

The Goa Labour Welfare Fund (Amendment) Bill, 2024

(Bill No. 3 of 2024)

A

BILL

further to amend the Goa Labour Welfare Fund Act, 1986 (Act 4 of 1987).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Labour Welfare Fund (Amendment) Act, 2024.

(2) It shall come into force at once.

2. Amendment of section 5.— In section 5 of the Goa Labour Welfare Fund Act, 1986 (Act 4 of 1987) (hereinafter referred to as the “principal Act”), in sub-section (1), for the expression “Commissioner, Labour”, the expression “Secretary to the Government in Labour Department” shall be substituted.

3. Amendment of section 20.- In section 20 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely :-

“(1) The Government shall appoint the Commissioner, Labour and Employment as Secretary of the Board, who shall be the Chief Executive Officer of the Board.”

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend sections 5 and 20 of the Goa Labour Welfare Fund Act, 1986 (Act 4 of 1987) so as to allow representation of the Secretary to the Government in Labour Department on the Goa Labour Welfare Board, as it’s Vice-Chairman and to appoint the Commissioner, Labour and Employment as Secretary of the said Board.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim, Goa.
, 2024.

Atanasio Monserrate
Minister for Labour and Employment

Assembly Hall.
Porvorim, Goa.
, 2024.

Namrata Ulman
Secretary to the Legislative Assembly of Goa.

A N N E X U R E

Extract of section 5 and 20 of the Goa Labour Welfare Fund Act, 1986

“5. Constitution of Board.- (1) The Board shall consist of a Chairman who shall be the Minister-in-charge of Labour and a Vice-Chairman who shall be the Commissioner, Labour and of the following members appointed by the Government, namely :-

(a) Such number of representatives of employers and employees as may be prescribed:

Provided that both employers and employees shall have equal representation on the Board;

(b) such number of members of the Legislature as may be prescribed; and

(c) such number of officials and non-officials as may be prescribed.

(2) The appointment of the Chairman, Vice-Chairman and the members shall be notified.

20. Appointment and power of Secretary.- (1) The Government shall appoint a Secretary, who shall be the Chief Executive Officer of the Board. He shall have the status of a Deputy Labour Commissioner (Class I – Gazetted).

(2) It shall be the duty of the Secretary to ensure that the provisions of this Act and the rules made thereunder are duly carried out and for this purpose he shall have the power to issue such orders not inconsistent with the provisions of this Act and the rules made thereunder as he deems fit including any order implementing the decisions taken by the Board under this Act or the rules made thereunder.

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